

[To be published in the Gazette of India, Extraordinary Part II, Section 3 , sub-section (i)]

MINISTRY OF PETROLEUM AND NATURAL GAS

ORDER

New Delhi, the 25th September 2006

GSR 594(E) - In exercise of the powers conferred by Section 3 of Essential Commodity Act, 1955 (Central Act 10 of 1955), the Central Government hereby make the following order to amend the Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000, namely:-

1. (1) This order may be called the Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2006.

(2) It shall come into force on the date of publication of Official Gazette.

2. In the Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobile) Order, 2000, clause 3 (ii) may be substituted as: -

“No person shall either use or help in any manner the use of Naphtha as fuel in any Automobile”

(AJAY TYAGI)
JOINT SECRETARY
(File No.P-38012./11/2001-Dist.)

Note: The Principal Order was published in the Gazette of India, Extraordinary vide CSR 518(E) dated 5th June, 2000